

\$ ITEM NO.14

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No.D40746/2015

RANVIR SINGH

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(With appln. (s) for c/delay in re-filing appeal and condonation of
delay in filing crl. appeal.)

Date : 11/01/2016 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL
HON'BLE MR. JUSTICE ARUN MISHRA

For Appellant(s)

Mr. Rajeev Sharma,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Learned counsel for the appellant is given liberty to serve
notice upon the Standing Counsel for the State of Uttar Pradesh.

(Sanjay Kumar-II)
Court Master

(Indu Pokhriyal)
Court Master

Signature Not Verified

Digitally signed by
Sanjay Kumar
Date: 2016.01.11
16:38:16 IST
Reason: